

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 72 OF 2017 &  
IA NO.107 OF 2017**

**Dated: 23<sup>rd</sup> March, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**M/s Ramnad Solar Power Ltd. ...Appellant(s)**

**Vs.**

**Tamil Nadu Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Amit Kapur  
Ms. Nishtha Kumar

Counsel for the Respondent(s) : Mr. S.Vallinayagam for R-2 to R-4  
Mr. Sethu Ramalingam for R-1

**ORDER**

Learned counsel for respondent No.1 and Respondent Nos. 2 to 4 state that they are objecting the maintainability of the appeal. They seek two weeks time to file reply to the maintainability of the appeal. They may file the same on or before 07.04.2017 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 17.04.2017 after serving copy on the other side.

List the matter on **20.04.2017.**

**(I. J. Kapoor)  
Technical Member**

*ts/kt*

**(Justice Ranjana P. Desai)  
Chairperson**